

29.3.90
(5)NVK & ND
Mr P Sivan Pillai for the applicant.
Mr MC Charian for the respondents.

Heard. Admit.

Respondents to file counter affidavit within 5 weeks and serve copy on the applicant who may file rejoinder, if any, within 2 weeks thereafter.

List before DR for completion of pleadings on 25.5.90.

The applicant has sought for the interim relief. In the circumstances of the case, the prayer cannot be granted.

for 25/5
CNF

29.3.90

TWZ

Both sides are represented through counsel. Time till 21.6.90 granted to file reply, if any, as prayed for.

for 21/6
CNF

25.5.90

TWZBoth sides ^{are} represented through counsel. Time till 24.7.90 granted to file reply, as prayed for.*for 24/7*
CNF

21.6.90

TWZ

The applicant is represented through counsel. None appears for the respondents. Time till 27.8.90 granted to file reply, if any, as a last chance.

for 27/8
CNF

24.7.90

TWZ

Both sides are represented through counsel. Time till 12.10.90 granted to file reply, if any, as a last chance, as prayed for. No further adjournment will be granted for the purpose.

for 12/X
CNF

27.8.90

TWZ

Both sides are represented through counsel. Time till 12.11.90 granted to file reply, as a last chance, as prayed for. No further adjournment will be granted under any circumstances.

*for 12.11.90**Complaint
Respects on 22/10/90
SPR*

12.10.90

TWZ

None appears for the applicant. Respondents are represented through counsel. Reply has already been filed. Time till 10.12.90 granted to file rejoinder, if any, as a last chance.

R

12.11.90

TWZ

None appears for the applicant. Respondents are represented through counsel. Rejoinder has not been filed so far in spite of the time granted for the purpose. Hence, posted for hearing before the court on 16.1.91.

R

10.12.90

NVK & ND

(4)

None for applicant

Mr. M.C. Chevra for respondents by proxy.

At the request of the counsel for the respondents let the case be listed for 28.1.91 along with O.A. 370/90 and connected cases. Rejoinder if any by the applicant be filed before that date.

By HZ

16/1/91

Ar
16/1/91

28/1/91

(20)

NVK & AVH

Mr. P. Siva Pillai for applicant

Mr. M.C. Chevra for respondents

Let the case be listed alongwith O.A. 188/90 for final hearing on 14/2/91

R
28/1/91

M

28/1/91

Rejoinder filed on
28/1/91. Ans

-3-

14-2-91

SPM & AVH

Mr Sivan Pillai for applicant
Mr MC Cherian for respondents

List for final hearing on 26.3.91.

✓ *Silh*
14-2-91

26.3.91

(30)

SPM & AVH

Mr. Sivan Pillai - for the applicant
Mr. TA Rajan - for the respondents

At the request of the learned counsel for the parties, list for final hearing on 19.4.1991.

✓ *Silh*
26.3.1991

(19.4.91)

SPM & AVH

Mr. Sivan Pillai
Mr. MC Cherian

Heard in part.
Adjudged to 23.4.91 (AN)
and 25.4.91 (AN)

✓ *Silh*
19.4.91

23.4.91

SPM & AVH

Heard in part. List for final
hearing as part heard on 23.4.91 (AN)

✓ *Silh*

23.4.91

25.4.1991

SPM&AVH

Mr.P.Sivan Pillai-for applicants

Mr.M.C.Cherian,for respondents.

Oral arguments concluded. The learned copunsel for the applicant wishes to give written arguments with a copy to the learned counsel for the respondents by 29.4.1991. He may do so. The learned counsel for the repondents may file written arguments on his side by 3.5.91.

List for completion of written arguments on 3.5.1991.

✓ Sd/
25.4.1991.

3.5.1991

SPM & AVH

Mr.Sivan Pillai - for applnt.

Mr.MC Cherian - for respondents.

Heard the counsel for the parties on MP Dy.No. 3784/91. In view of what has been stated in the MP, we direct that the case be listed for oral arguments on 11.6.1991.

*Adjourned to
11.6.91 by
MC Pillai
m*

✓ Sd/
03.5.1991

SPM & AVH

Mr.Sivan Pillai - for applnt.

Mr.MC Cherian - for res.

At the request, list for further direction on 21.6.1991.

✓ Sd/
20.6.1991

SPM & AVH

Mr.Sivan Pillai - for applnt.

Mr.MC Cherian - for res.

Adjourned to 17.7.91 for further hearing.

✓ Sd/
21.6.91

SPM&ND

17.7.91 Mr.Sivan Pillai-for applicant.
Mr.MC Cherian with Mr.Warrier Sr.counsel

The learned counsel for the respondents has filed M.P. praying that O.A.464/90 ,908/90,910/90 and 916/90 should also be heard along with this case. It has also been prayed that the C.A. filed in O.A.484/90 should be adopted as supplementary C.A. in this case also. In the interest of justice we allow the M.P. and prayer made therein and direct asfollows:

- (a) CA filed in O.A.484/90 be adopted in this case also.
- (b) the learned counsel for the applicant who has received a copy of the C.A. is directed to file rejoinder if any within two weeks with a copy to the learned counsel for the respondents.
- (c) List this case for final hearing along with the aforesaid four cases on 3.9.1991 as part heard. No further adjournment will be given.

17.7.91

Heard in part. List for further arguments on 12.9.91.

Adjourned by
order of 11/9.

✓ 11.9.91

12.9.91 Mr.Sivan Pillai, Mr.TRG Warrier,Mr.MC Cherian & Mrs.Dandapani

Heard in part. List for further arguments on 13.9.1991.

✓ 12-9-91

13.9.1991 Mr.Sivan Pillai for applicant

Mr.TRG Warrier with Mrs.Dandapani and Mr.Cherian.

Arguments concluded. The learned counsel for the respondents wishes to file a written argument within two weeks with a copy to the learned counsel for the applicant who would file reply arguments, if any, within week thereafter. It is made clear that in case no written arguments are filed within two weeks, the same will not be accepted later on and that the case will be decided on the basis of available documents.

Judgment Reserved.

✓ 13.9.1991

10.1.92

SPIN & AVH

Orders pronounced in open court

✓ 10.1.92